

BAIL APPLICATION

State Vs. Vikash Kaushik @ Sunny

FIR No.: 524/2014

PS: Burari

U/S: 364, 302, 201, 120B, 34 IPC & 25, 27, 54, 59 Arms Act

24.08.2020.

Present: Mr. Pawan Kumar, learned Addl. PP for the State through VC.
Mr. Mukesh Kumar, learned counsel for accused through VC.

Arguments heard.

Put up for orders today itself.

NAVEEN KUMAR
KASHYAP

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(Naveen Kumar Kashyap)
ASJ-04/Central/THC/24.08.2020

1:20 p.m.

At this stage,

Part order dictated.

This court is working from home as per directions.

Complete judicial file required, for clarification regarding nature of allegations against the applicant / accused , proceeding so far and other connected matters .Ahlmad is directed to do the needful.

As such put up for further dictation , clarification, if any , appropriate orders on this bail application for **29/08/2020**.

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(Naveen Kumar Kashyap)
ASJ-04/Central/THC/24.08.2020

BAIL APPLICATION

**State v. Ankit
(APPLICATION OF GAUTAM)
FIR No. 70/2019
PS: Sarai Rohilla Railway Station
U/S: 302,34 IPC**

24.08.2020

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. Hari Kishan, Learned counsel for the applicant / accused Gautam
through VC.

Reply file by SI Rambir Singh. Copy of the same be supplied to learned
counsel for accused/applicant through electronic mode.

Put up for arguments and appropriate orders on 26.08.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/26.08.2020**

BAIL APPLICATION

State v. Davar @ Kancha
FIR No. 38/2020
PS: Kashmere Gate
U/S: 307,392,394,397,411,34 IPC

24.08.2020

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. Chaitanya Puri, Learned LAC for the applicant / accused Davar @
Kancha through VC.

Present regular bail application is moved through Jail Superintendent
concerned through legal aid on merit.

Put up for reply , arguments and appropriate orders on 31.08.2020.

Issue notice to IO accordingly.

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(Naveen Kumar Kashyap)
ASJ-04/Central/24.08.2020

EXTENSION OF INTERIM BAIL APPLICATION

State v. Aryan Dass
FIR No. 518/2016
PS: Sarai Rohilla
U/S: 302 IPC

24.08.2020

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Sh. Dalip Mishra, Learned LAC for the applicant / accused Aryan Dass through VC.

This is an application for extension of interim bail.

Arguments in detail heard.

Put up for further arguments including under which order of the Hon'ble High Court, case of the accused is covered, if so at all, for further extension of interim bail.

Put up on 26.08.2020.

Under these circumstances, interim bail of accused is extended without any comment on merit, till next date of hearing only.

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(Naveen Kumar Kashyap)
ASJ-04/Central/24.08.2020

INTERIM BAIL APPLICATION

**State v. Vipin Sharma
(APPLICANT SURESH KUMAR NAYAK)
FIR No. 213/2018
PS: Lahori Gate
U/S: 395,412,120B,34 IPC**

24.08.2020

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Ms. Swati Verma, Learned LAC for the applicant / accused Suresh Kr.
Nayak through VC.

Arguments in detail heard.

Put up for orders/clarifications, if any **on 28.08.2020.**

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**(Naveen Kumar Kashyap)
ASJ-04/Central/24.08.2020**

INTERIM BAIL APPLICATION

State Vs. Vicky
FIR No.:200/2010
PS:Pahar Ganj
U/S: 307, 34 IPC

24.08.2020.

Present: Mr. Pawan Kumar, learned Addl. PP for the State
through VC.

Mr. A.K.Sharma, learned counsel for applicant / accused through VC.

Reply already filed and copy supplied to the learned counsel for the
accused.

Arguments in detail heard.

Put up for further arguments including regarding the reasons on the
ground on which the present accused was granted bail earlier , circumstances under
which coercive proceedings were initiated against him, number of co-accused
persons in the present case and their position regarding the bail.

Put up for further arguments, appropriate order for **27/08/2020**.

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(Naveen Kumar Kashyap)
ASJ-04/Central/Delhi/24.08.2020

CR No.119/2020
Piyush Kumar Sharma Vs State

File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orders received from time to time.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 20/02/2020.

On 20/02/2020-, matter was adjourned for 30/04/2020, 23/06/2020 and 24/08/2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

24/08/2020

Present: Ms. Arti Sharma, proxy counsel through VC, on behalf of main counsel Mr. Sachin Bansa.
Mr. Pawan Kumar, learned Addl. PP for the State through VC.

Mr. Sachin Bansal, learned main counsel is reported busy in some other judicial proceedings.

It is further stated that they want to address certain arguments in this case.

As such, at their request put up for further proceedings, appropriate orders for **22/10/2020**.

NAVEEN KUMAR
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(Naveen Kumar Kashyap)
ASJ-04/Central/Delhi/24.08.2020